

SPECIAL BENCH

ITEM NO. 104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 59/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th March,
2023, 02:30 pm**

NAME OF THE COMPANY	PIRAMAL CAPITAL & HOUSING FINANCE LIMITED V/S EARTHBUILD GREENCITY PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Kunal Ravi Singh, Adv.
None

: *For the Financial Creditor*
: *For the Corporate Debtor*

ORDER

Ld. Counsel for the Petitioner/Financial Creditor present. None present for the Respondent/Corporate Debtor.

It is stated by Ld. Counsel for the petitioner that none appeared on behalf of respondent even on the last date of hearing despite the substituted service through publication of notice in the newspapers. As matter of indulgence, last opportunity is granted to the Respondent/Corporate Debtor to file reply if any, within next two weeks, with advance copy given to the other side and rejoinder if any, to be filed by the Petitioner/Financial Creditor within one week.

Let the matter be listed on 14th April, 2023.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Harnam Singh Thakur)
Member (Judicial)**

14th March, 2023